

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s) (Criminal) No(s). 168/2026

AKRITI CHAUDHARY

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

FOR ADMISSION

IA No. 133794/2026 - EXEMPTION FROM FILING O.T.

IA No. 133793/2026 - GRANT OF INTERIM RELIEF

Date : 08-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Mr. Dil Jit Singh Ahluwalia, Adv.

Mr. Angad Ahluwalia, Adv.

Mr. Ariana D Ahluwalia, Adv.

Mr. Kushal Choudhary, Adv.

Mr. R. Ilam Paridi, AOR

Mr. R. Vishnu Kumar, Adv.

Mr. Aman Kumar, Adv.

Mr. Saurav Beniwal, Adv.

Mr. Sidhant Verma, Adv.

Ms. Sejal Nanda, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

We dispose of this writ petition by reserving liberty
to the petitioner herein to avail the appropriate remedies
before the appropriate forum.

Pending application(s), if any, shall stand disposed of.

Signature Not Verified
Digitally signed by
NEETU SACHDEVA
Date: 2026.05.09
10:48:12 IST
Reason: —

(NEETU SACHDEVA)
DEPUTY REGISTRAR

(DIVYA BABBAR)
COURT MASTER (NSH)